[Placed in Library. See No. LT 1401/98]

(b) Action Taken Report on the Recommendations made in the Special Report of the National Commission for Scheduled Castes and Scheduled Tribes.

[Placed in Library. See No. LT 1424/98]

Report and Accosunts (1996-97) of the Hindustan Photo Films follwing Company Ltd. and relate papers

THE MINISTER OF STATE IN THE MINISTRY CF INDUSTRY (SHRI SUKHBIR SINGH BADAL): I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) Section 619 A of the Companies Act, 1956:—
 - (i) Annual Report and Account of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund (Tamil Nadu), for the year 1996-97, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Statement by Government accepting the above Report.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library. *See* No. LT 1352/ 98]

Reports and Accounts (1996-97) of the petrofils cooperative LA. Vadodara (Gujarat) and its related papers.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. A.K. PATEL): Sir, I lay on the table a copy each (in English and Hindi) of the following papers:—

 (a) Annual Report and Account of the Petrofils Co-operative Limited, Vadodara (Gujarat), for the year 1996-97, together with the Auditors' Report on the Accounts.

- (b) Review by Government on the working of the above Co-operative Society.
- (c) Statement^iving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT 1419/ 98]

Reports and Minutes of the Department Related Parliamentary Standing Committee on Finance

SHRI SURESH A. KESWANI (Maharastra): Sir, I lay on the Tible, a copy each (in English and Hindi) of the following Reports and Minutes of the Department-Related Parliamentary Standing Committee on Finance:—

- (1) Fifth Action Taken Report on the recommendations contained in the First Report (Eleventh Lok Sahba) on Demands for Grants (1996-97) of the Ministry of Planning and Programme Implementation.
- (2) Sixth Action Taken Report on the recommendations contained in the Second Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of the Ministry of Finance.
- (3) Seventh Action Taken Report on the recommendations contained in the Third Report (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Ministry of Finance.
- (4) Eighth Action Taken Report on the recommendations contained in the Fourth Report (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Ministry of Planning and programme Implementation.
- (5) Ninth Action Taken Report on Recommendations contined in the Tenth Report (Tenth Lok Sabha) on working of Central Board of Direct Taxes (CBDT).

SHRI JIBON ROY (West Bengal): Sir, I am on a privilege point.

MR. CHAIRMAN: What?

233 Calling Attention to a

MR. CHAIRMAN: You did not ask me that you would speak today. I got your notice. I have sent it to the H.R.D. Ministry for comments. But, you have not asked...

SHRI JIBON ROY: Yes. I have asked. In my letter I mentioned that I wanted to raise it on 27th.

MR. CHAIRMAN: That is all right.

SHRI JIBON ROY If you wish, I can raise it tomorrow.

MR. CHAIRMAN: I have already sent that to the Ministry of H.R.D. We want documents from them.

SHRI JIBON ROY: Sir, so far as privilege is concerned, we have a right, when a Motion is moved, to raise it on the floor of the House. (*Interruptions*).....

SHRI NILOTPAL BASU (West Bengal): Sir, actually, it has been the convention in this House that when an hon. Member gives a Privilege notice and even when that notice is under the consideration of the hon. Chairman, the hon. Member is allowed to make a mention and it gets precedence over all other matters after the Papers are laid on the Table.

MR. CHAIRMAN: That is why I told him that we had sent the whole matter and we have to get documents from the Ministry, then only we can take up the matter.

SHRI NILOTPAL BASU: That is true. But he can mention it. That has been the convention in this House.

MR. CHAIRMAN: Anyway, he should take permission that he wanted to riase it. That is all.

SHRI VAYALAR RAVI (Kerala): Sir, you arc good enough on the last working day to give a direction to the hon. Home Minister to make a statement on the floor of the House regarding the law and order situation in Delhi. Today, we have seen in newspapers that a bus has been blown up and the people have been killed. People are saying that we cannot go to bus stops. Sir, buses are being blown up. I believe, you had rightly given a direction to the hon. Home Minister to make a statement which gives us an opportunity to discuss the matter.

Matter of Urgent234Public Importance

MR. CHAIRMAN: I was told that he is going to make some statement today. He himself has said this. Let us take up the Calling Attention Motion. Mr. Gurudas Das Gupta.

श्री संजय निरूपम (महाराष्ट्र): सभपति महोदय, कालिंग अटैशन से पहले में एक छोटा सा सवाल आपके सामने रखना चाहता हूं और सदन का ध्यान इस ओर आकर्षित करना चाहता हूं। दरअसल यह हम सांसदों के पेट का प्रशन है। मैं बहुत पहले से सुन रहा हूं कि हम एम.पी. लोगों की सैलेरीज़ बढ़ रही है, एलाउंसेंज बढ़ रही है। ...(व्यवधान) सभापति महोदय, एम.पीजे. की सैलेरी हाईक करने के संबंध में सरकार क्या कर रही है, सरकार क्या सोच रही है...(व्यवधान)

SHRI NILOTPAL BASU: Sir, we have also other points to raise... (*Interruptions*)...

MR. CHAIRMAN: Nothing today. Now it is time to take up the Calling Attention Motion ... (interruptions)... Mr. Gurudas Das Gupta ...(interruptions)... Noting will go on record ...^interruptions)... No, I have called Mr. Gurudas Das Gupta ...(interruptions)... Let the Calling Attention Motion be over ...(interruptions)... Nothing. We have already told the Government ...(interruptions)... You need not raise it again ...(interruptions)... That have to do that ...(interruptions)... They were already told the day before yesterday or so ...(interruptions)... That is all right ...(interruptions)... Now, Mr. Gurudas Das Gupta ...(interruptions)...

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Failure of a large Number of Non-Banking Financial Institutions all over the country to return public deposits amounting to over Rs. 50,000 crores and the action taken by — Government in regard thereto.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I call the attention of the Minister of Finance to the failure of a large number of non-banking financial instituions all over the country to return public deposits amounting to over Rs. 50,000 crores and the action by the Government in regard thereto.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Mr. Chairman, Sir, the last few years have seen a rapid growth in the Non-Banking Financil Companies (NBFCs) and deposit-taking unincorporated bodies in